

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2334  
ANSWERED ON:24.11.2010  
POLICIES FOR WORK PERMIT  
Shekhawat Shri Gopal Singh

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

the rules and policies formulated by the Government for the Indians going abroad after getting work permit?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

The Ministry of Overseas Indian Affairs regulates the recruitment of Indian workers for employment overseas under the Emigration Act, 1983 and the Emigration Rules, 1983, amended from time to time.

Under the said Act and Rules, recruitment of Indian workers is done by a foreign employer either directly or through a recruiting agent registered under the Act. The Act provides for implementation of its provisions through a statutory authority namely the Protector General of Emigrants (PGoE) acting through 8 offices of the Protector of Emigrant (POEs) located in Mumbai, Chennai, Delhi, Kolkata, Hyderabad, Chandigarh, Kochi and Thiruvananthapuram. An Indian worker carrying an emigration check required (ECR) category passport and going for employment to any of the 17 ECR countries, is required to seek emigration clearance from the POE office before his departure to the country of employment. The Act and Rules made thereunder and amended from time to time also provide for penal provisions for the violation of any of the provisions of the Act.